

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF NATIONAL TEXTILE CORPORATION LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	NATIONAL TEXTILE CORPORATION LIMITED
2.	Date of incorporation of corporate debtor	01/04/1968
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1968GOI004866
5.	Address of the registered office and principal office (if any) of corporate debtor	Scope Complex, Core-IV, 7, Lodhi Road, New Delhi - 110003.
6.	Insolvency commencement date in respect of corporate debtor	27 th May, 2022
7.	Estimated date of closure of insolvency resolution process	23 rd November, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Amit Talwar IBBI/IPA-002/IP-N01178/2021-2022/13887
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: A-4/5, Jiwan Jyoti Apartments, Near Lok Vihar, Pitampura, New Delhi -110034 Email: amittalwarcs@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: A-4/5, Jiwan Jyoti Apartments, Near Lok Vihar, Pitampura, New Delhi -110034 Email: ip.ntcltd@gmail.com
11.	Last date for submission of claims	12 th June, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable



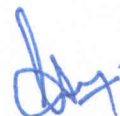
14.	(a) Relevant Forms and	Relevant forms for the submission of claims can be downloaded from the website of www.ibbi.gov.in/home/downloads .
"	(b) Details of authorized representatives are available at:	Not Applicable

Notice is hereby given that the National Company Law Tribunal, Bench-IV, New Delhi has ordered the commencement of a Corporate Insolvency Resolution Process of the National Textile Corporation Limited on 27th May, 2022.

The creditors of National Textile Corporation Limited are hereby called upon to submit their claims with proof on or before 12th June, 2022 to the Interim Resolution Professional (IRP) at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Amit Talwar

Date: 30.05.2022
Place: New Delhi

Interim Resolution Professional of National Textile Corporation Limited
Reg. No.: IBBI/IPA-002/IP-N01178/2021-2022/13887

